GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:6846 ANSWERED ON:17.05.2012 PROCEDURE FOR EXECUTION OF MAINTENANCE Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that under personal and criminal laws, the amount of maintenance given by courts is insufficient and comes after many adjournments and postponements in the courts and even when it is awarded, it is difficult to get the allowance because the procedure for execution of maintenance is tedious and lengthy;

(b) if so, the details thereof,

(c) whether any steps have been taken by the Government regarding the quantum of maintenance, that is decided within a fixed time and without adjournment and put a special enforcement machinery to recover arrears of maintenance; and

(d) if so, the details thereof.

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d): The quantum or amount of maintenance given by the courts under the personal laws and criminal laws is fixed by the Courts on the basis of relevant facts pertaining to each case and thus may vary from case to case. Therefore, there is no proposal to establish a special enforcement machinery.